## NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH

CP No. 4 (ND)/2012

CORAM:

PRESENT: SH. S. K. MOHAPATRA HON'BLE MEMBER(T)

SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.10.2017

NAME OF THE COMPANY: Suhas Chakma Vs. M/s South Asia Human Right Documentation Centre Pvt.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

For the Petitioner (s) : Mr. Nitesh Kumar Singh, Advocate

Ms. Ncha

For the Respondent (s) : Mr. Ashok Agarwal, Advocate

Mr. Devyani Bhatt, Advocate

## Order

Without going on into the further controversy, Ld. Counsel for the Respondent submits that he has brought the share certificates in favour of the petitioner which is being handed over to him in Court today. Photocopy of the Register of Shareholders, recording the shares in question in the name of the petitioner be also given.

It is submitted that the valuation report as directed has been filed.

To come up for further consideration on 17th November, 2017.

(S. K. Mohapatra)
Member (T)

(Ina Malhotra) Member (J)